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**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

I.A. NO. 24 OF 2026

IN

ORIGINAL APPLICATION NO. 45 OF 2026 EZ

IN THE MATTER OF:

SUDHAKAR ROUT & ORS.

.....APPLICANTS

-VERSUS-

STATE OF ODISHA & ORS.

.....RESPONDENTS

I N D E X

| SL.NO | DESCRIPTION OF DOCUMENTS | P A G E |
|--------------|---|----------------|
| 1 | INDEX | 1 |
| 2 | An application seeking stay of all mining/quarrying operations in Rahadpur Stone Quarry Cluster-7 on account of illegal and fraudulent Environmental Clearance. | 2-6 |

DATED:15.01.2026

AJIT PARIJA, ADVOCATE

PLACE:CUTTACK

ly
(Enr. No.O-1247/2011)

Mob:-9861696411

Email: ajitparija27@gmail.com

36178-2915128



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

I.A. NO. OF 2026

IN

ORIGINAL APPLICATION NO. OF 2026 EZ

IN THE MATTER OF:

Sudhakar Rout & Ors.

.....APPLICANTS

-V E R S U S-

State of Odisha & Ors.

.....RESPONDENTS

An application seeking stay of all mining/quarrying operations in Rahadpur Stone Quarry Cluster-7 on account of illegal and fraudulent Environmental Clearance.

THE HUMBLE PETITION OF THE
PRESENT APPLICANTS NAMED
ABOVE.

MOST RESPECTFULLY SHEWETH:-

1. That the present Interim Application arises out of the Original Application filed under Sections 14 and 15 of the National Green Tribunal Act, 2010 challenging the illegal grant and continuance of Environmental Clearance(s) in respect of Rahadpur Stone Quarry Cluster-7, Dharmasala Tahasil, Jajpur District, Odisha.

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PRADIP TA KUMAR MOHANT
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

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2. That the Environmental Clearance has been obtained on the basis of a defective and misleading Environment Management Plan, which deliberately failed to consider two Minor Irrigation Projects, namely Ranibandha MIP and Paikarapur MIP, located within and overlapping the quarry cluster area.
3. That the contents of the Original Application may be read and treated as part and parcel of the present I.A. for the sake of brevity and for better appreciation of the facts and circumstances of the case.
4. That the present Applicants herein, submits that they have a good prima facie case and have a very good chance of the Original Application being ultimately allowed in their favour.
5. That the Applicants have a strong prima facie case, balance of convenience lies in their favour, and irreparable environmental harm shall be caused if mining continues which is contrary to the precautionary principle upholding the Environmental Jurisprudence.
6. That the continued mining will render the Original Application infructuous and cause irreparable loss to the environment.
7. That, in view of the above, it is expedient in the interests of justice, equity and fair play that this Hon'ble Tribunal directs the appropriate Opposite Party to immediately stay /suspend all the illegal and unlawful quarrying activities in the Rahadpur Cluster-7.

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PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

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PRAYER

It is therefore most humbly and respectfully prayed that this Hon'ble Tribunal may graciously be pleased to direct immediate stay / suspension of all mining and quarrying operations in Rahadpur Stone Quarry Cluster-7 pending disposal of the Original Application;

And may further be pleased to pass any other order / orders in favour of the present Applicant as it may deem just and proper;

And for this act of kindness the present Applicant shall as in duty bound ever pray.

DATED:15.01.2026

AJIT PARIJA, ADVOCATE

PLACE: CUTTACK


(Enr. No.O-1247/2011)

Mob:-9861696411

Email: ajitparija27@gmail.com

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PRADIPTA KUMAR MOHANTI
NOTARY, CUTTACK TOWN
REGD.No-QN-04/1995

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VERIFICATION

I, Sudhakar Rout, aged about 61 years, S/o-Bishwanath Rout, At-Aruha, Jharagadia, Dist-Jajpur, Odisha, 755024, I am the applicant no.1 and duly authorised by other applicant to swear the present affidavit and do hereby solemnly verify that the facts stated above are true to the best of my knowledge and belief, and no material facts have been concealed therefrom.

Date:15.01.2026

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Place:Cuttack

Signature of Applicant


PRADIPTA KUMAR MOHANTI
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

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AFFIDAVIT

I, Sudhakar Rout, aged about 61 years, S/o-Bishwanath Rout, At-Aruha, Jharagadia, Dist-Jajpur, Odisha, 755024, do hereby solemnly affirm and state as follows:

1. That I am the Applicant No.1 in the accompanying Application and duly authorised by other applicants to swear the present affidavit and being aware of the facts thereof, I am competent to swear the present affidavit.
2. That the contents of the accompanying Application have been drafted by my counsel upon my instruction and the legal submissions therein are based upon legal advice, and are believed to be true and correct to the best of my knowledge and belief.
3. That the contents of the accompanying Application are not being reproduced in the present affidavit for the sake of brevity and the same may be read from the application and may be considered as a part and parcel of the present affidavit.

IDENTIFIED BY:

by
ADVOCATE

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DEPONENT

CERTIFICATE

Certified that due to want of cartridge papers thick and durable plain papers have been used. And further certified that the translated copy of the annexures in odia language shall be provided as and when required by this Hon'ble Tribunal. The contents on the O.A Petition has been read over and explain to the deponent in odia.

CUTTACK

by
ADVOCATE

DATE:15.01.2026

FOR THE APPLICANTS

Solemnly sworn before
me by.....*S. Rout*
being identified by.....*A. Ranjan Acharya*
at Cuttack Town Dated.....*15/01/2026*

15/01/2026
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995

